

MINUTES OF 8th MEETING OF AM-22 OF THE EPCG COMMITTEE HELD UNDER THE CHAIRMANSHIP OF SHRI S.B.S. REDDY, ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE AT 3.00 PM ON 10.11.2021

The eighth meeting for AM-22 of the EPCG Committee was held at 3.00 pm on 10.11.2021 under the chairmanship of Shri S.B.S. Reddy, Additional Director General of Foreign Trade through Video Conferencing mode on Google Meet meeting app due to Covid-19 restrictions. Following officers attended the meeting :-

- i. Shri Chandan Kumar, OSD, Department of Revenue
- ii. Shri Randheep Thakur, Joint Director General of Foreign Trade, DGFT
- iii. Shri Anand Singh Chouhan, Deputy Director General of Foreign Trade, DGFT

2. Minutes of the last Meeting were confirmed. Thereafter, the Committee deliberated upon all the cases and following decisions were taken :-

Sl. No.	Firm's Name and file Numbers	EPCG Authorisation no.	Brief history and decision of the Committee
1.	Narmathaa Textiles Limited, Chennai 01/36/218/65/AM-20/EPCG	i. 01500374 dated 23.04.1996 ii. 0430000008 dated 15.09.1999	Request for one time extension of export obligation: The request of the firm is for (i) one time EO extension of two years without imposing composition fee or additional EO (ii) allow re-fixation of EO for the balance EO on the basis of duty saved amount in terms of para 5.19(c) of HBP announced on 1.4.2005 and (iii) deletion of erroneously fixed AEO in terms of para 5.7.4 of HBP in the subject authorizations. Report from RA, Chennai is received and same was discussed. After deliberation on the request of the firm, the Committee decided to defer the case to call the applicant for Personal Hearing to explain the case.

2.	Cella Space Limited (formerly known as SreeSakthi Paper Mills Limited), Cochin 01/36/218/33/AM-21/EPCG	1030001844 19.11.2010	dated	Review for review of decision taken in the EPCG Committee meeting dated 11.09.2020: Earlier, the firm requested for waiver of mandatory requirement of maintaining annual average export obligation (AEO) in respect of their EPCG Authorization. It has stated that it could not fulfil annual AEO due to frequent power cuts, load shedding, industrial disputes and pollution problem. The request was considered by the EPCG Committee in its meeting held on 11.09.2020, which after deliberating upon the grounds for relaxation, did not find merit in the request and the case was rejected. Now, the firm has requested review of decision taken in the EPCG Committee Meeting dated 11.09.2020. The Committee deliberated the case at length and observed that there is no merit in the request for waiver of average AEO on the grounds cited by the firm. Hence, the Committee decided to maintain rejection.
3.	Continental Electrical industries Pvt. Ltd, Lucknow 01/36/218/132/AM-17/EPCG-I	0630001231 19.02.2008	dated	Request for review of decision taken in the EPCG Committee Meeting dated 23.11.2016: Earlier, the firm has requested to regularize EPCG by allowing the export obligation fulfilled by them upto 29.03.2019 on the ground that exports are within the period upto which EO Extension is allowed in

			terms of the para 5.11 of HBP, 2009-14 by paying applicable fees under the relevant Para and also allow shortfall in block-wise export in terms of Para 5.8 of HBP 2009-14 after payment of applicable fee in terms of the relevant Para. Now, the firm vide their application dated 23.08.2021 has made following requests: - Extension in Export Obligation period by (2+2) years, from the date of expiry of Export Obligation period, in terms of Para 5.11 of HBP 2008-09. - Extension of Block wise Export Obligation after payment of applicable fee as per HBP. - Acceptance of third Party Exports in which Shipping Bill has their GST number instead of EPCG License number. After deliberation on the request of the firm, the Committee decided to defer the case to call the applicant for Personal Hearing to explain the case.
4.	Chandra Polyplast Pvt. Ltd., Aurangabad 01/36/218/32/AM-21/EPCG	P-CG-0110918 dt.11.08.1999	Request for year-wise and overall extension of EO against EPCG License No. P-CG-0110918 dt. 11.08.1999 under 10% EPCG Scheme: After deliberation on the request of the firm, the Committee was of the opinion that the request is not clear.

			Therefore, the Committee decided to defer the case to call the applicant for Personal Hearing to explain the case.
5.	Jaquar & Company Pvt. Ltd., Gurugram HQRPRCAPPLY00161738AM22	0530162662 dated 29.04.2014	Request for extension of 1st Block and EOP : The firm has stated that they could not fulfill 50% EO in the 1 st Block within the stipulated time i.e. 4 years. CLA, New Delhi issued Deficiency letter dated 19.04.2021 and informed the firm as under : <i>“You have failed to fulfil the specific EO in 1st Block. You are advised to deposit CD + Interest on un-fulfilled EO in 1st Block to regularize the case OR to approach EPCG Committee, DGFT, New Delhi for condonation of Block Wise Extension and EOP.”</i> After due deliberation, the Committee decided that the applicant may approach RA for extension in EOP in accordance with Notification No. 28 dated 23.09.2021. The Committee further decided to recommend to DG under Para 2.58 of FTP 2015-20 to allow extension in the 1st block of Export obligation period subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion

			of EO pertaining to first block and payment of Rs. 10,000/-.
			This has the approval of DG, DGFT.
6.	Dream Bake Pvt. Ltd., Kolkata HQRPRCAPPLY00138747AM22	0230004860 dated 22.01.2010	Request for extension of EOP for two years: Earlier, the firm vide application dated 04.02.2020 requested for extension of EOP for two years in respect of EPCG authorization no. 0230004860 dated 22.01.2010. The matter was examined by the EPCG Committee in its meeting held on 11.09.2020. The decision of the Committee is as under: <i>“The party has requested for a second extension of EOP for two years against two licences issued under the 3% duty EPCG Scheme.</i> <i>The Committee deliberated upon the case and decided to remand the case to RA to examine the request on merit in terms of provisions of the Public Notice No. 1/2015-20 dated 07.04.2020.”</i> 3. The firm has stated that they have been granted an extension in EOP for two years by RA which expired on 21.01.2020 but they could not fulfil the required EO within this period. Now, they need to get the EOP extended beyond

			two years for the fulfilment of EO.
			The Committee deliberated upon the submissions of the applicant and decided to reject the case as there is no provision in the policy to grant extension of EOP on this ground.
7.	Dream Bake Pvt. Ltd., Kolkata HQREPCGPRAPP00128559AM22	0230004689 dated 27.11.2009	Request for extension of EOP for two years: Earlier, the firm vide application dated 04.02.2020 requested for extension of EOP for two years in respect of EPCG authorisation no.0230004689 dated 27.11.2009. The matter was examined by EPCG Committee in its meeting held on 11.09.2020. The decision of the Committee is as under: <i>“The party has requested for a second extension of EOP for two years against two licences issued under the 3% duty EPCG Scheme.</i> <i>The Committee deliberated upon the case and decided to remand the case to RA to examine the request on merit in terms of provisions of the Public Notice No. 1/2015-20 dated 07.04.2020.”</i> 2. The firm has stated that they have been granted an extension in EOP for two years from RA which expired on 25.11.2019 but within this period they could not fulfil the required EO. Now, they need to get the EOP extended beyond two years for the fulfilment of EO. The Committee deliberated upon

			the submissions of the applicant and decided to reject the case as there is no provision in the policy to grant extension of EOP on these ground.
8.	Bhandari Hosiery Exports Ltd., Ludhiana HQRPRCAPPLY00144839AM22	3030016316 dated 25.01.2017	Request for extension of 1st Block EO: The firm has stated that they could not fulfill 50% EO in the 1st Block within the stipulated time i.e. 4 years due to COVID-19 Pandemic. The firm has requested for extension of 1st block in order to fulfill the EO against the above license. After due deliberation, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow condonation of delay for approaching the RA for extension in the first block of Export obligation period subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block. This has the approval of DG, DGFT.
9.	Samriddhi Rice Mill Pvt. Ltd. Ranchi HQREPCGPRAPP00124926AM22	2130000132 dated 17.11.2011	Request for extension of 1st Block EO -reg. The applicant has obtained EPCG Authorization No. 2130000132 dated 17.11.2011 worth US\$ 97,499.33 i.e. 8 times the duty

			saved of Capital Goods on a FOB basis within a period of 8 years from date of issue of authorization. The annual average of the past export performance is Rs. 0.00 as per the condition sheet. The firm has stated that they could not fulfill 50 % EO in the 1st Block within the stipulated time i.e. 6 years due to the unfavorable reasons. The Committee decided to defer the case for calling a detailed report from RA including details of export made by firm in each block.
10.	Akshita Enterprises, Nagpur HQRPRCAPPLY00150716AM22	5030000598 dated 10.07.2015	Request for extension 1st Block and EOP for two years: The firm has stated that they could not complete 100% EO within the stipulated time i.e. 6 years due to slow down in the international market & some financial problems. The firm has requested for extension of EOP for two years in order to fulfill their EO against the above authorization. After due deliberation, the Committee decided that the applicant may approach RA for extension in EOP in accordance with Notification No. 28 dated 23.09.2021. The Committee further decided to recommend to DG under Para 2.58 of FTP 2015- 20 to allow extension in the 1st block Export obligation period subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block and payment of Rs. 10,000/-.

			This has the approval of DG, DGFT.
11.	DMS Technologies Pvt. Ltd., Mysore HQRPRCAPPLY00163809AM22	0730008281 dated 06.10.2009	Request for condonation for late submission of Installation certificate: The applicant has stated that they have obtained EPCG Authorization from RA, Bangalore and they have completed 100% EO. Later, the firm applied for EODC against above license. However, the firm has informed that they could not submit installation certificate due to their unawareness of the condition mentioned against Para 5.04 of HBP, 2015-20. As per the Central Excise Certificate, the date of BoE is 06.11.2009 and Capital Goods have been installed on 30.11.2009. In view of above, the firm has requested for condonation of delay in submission of Installation Certificates beyond stipulated time period which was issued by Central Excise dated 30.08.2017 in respect of above EPCG Authorizations. After due deliberation, Committee decided to defer the case to call for a report from RA before taking a decision in the matter.
12.	Hemla Embroidery Mills Pvt Ltd, Faridabad HQREPCGPRAPP00141589AM22	i. 0530166541 dated 15.12.2015 ii. 0530166523 dated 14.12.2015 iii. 0530166524 dated	Request for extension of EO of 1st Block EO: The firm has stated that they could not complete 50% EO in the 1st Block within stipulated time i.e. 4 years due to COVID-19. They have export orders in hand now for

		14.12.2015	the completion of EO within the original validity of EPCG Authorizations. The firm has also informed that they were unable to apply for Block-wise Extension in the online module. CLA, New Delhi advised them to approach DGFT for condonation of delay in filing for Extension of first block in the prescribed period (as per para 5.14(c) of HBP). After due deliberation, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow condonation of delay for approaching the RA for extension in the first block export obligation period subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block along with Rs. 10,000 per Authorization. This has the approval of DG, DGFT.
13.	Shilpi Fashion, Ludhiana HQREPCGPRAPP00159190AM22	3030014849 03.11.2015	dated Request for extension of 1st Block EO : The firm has stated they could not fulfill 50% EO in the 1st block due to non-receipt of new export orders from buyers. The firm has further stated that now they have fulfilled the export obligation as per provision of Para 5.10 of HBP, 2015-2020 through a third party. The firm has requested for extension of 1st Block EO upto 02.11.2021 in order to fulfill their EO against the above license.

			After due deliberation, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow condonation of delay for approaching the RA for extension in the first block Export obligation period subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block along with Rs. 10,000/-. This has the approval of DG, DGFT.
14.	Bharti Hygiene Care Pvt. Ltd., Nagpur HQRPRCAPPLY00150318AM22	5030000595 dated 02.07.2015	Request for extension 1st Block EO and EOP for two years: The firm has stated that they could not complete 100% EO within the stipulated time i.e. 6 years due to slow down in the international market & some financial problems. The firm has requested for extension of EOP for two years in order to fulfill their EO against the above license. After due deliberation, the Committee decided that the applicant may approach RA for extension in EOP in accordance with Notification No. 28 dated 23.09.2021. The Committee further decided to recommend to DG under Para 2.58 of FTP 2015- 20 to allow extension in the 1st block Export obligation period subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block and payment Rs. 10,000/-.

			This has the approval of DG, DGFT.
15.	Garware Technical Fibres, Pune HQREPCGPRAPP00153225AM22	3130008448 dated 28.01.2015	Request to allow payment of composition fees for extension of 1st Block after expiry of the prescribed time limit period : The firm has stated that they have obtained the EPCG Authorization for export of “Made up Fishing Net’. They have completed 100% EO against the EO prescribed during 2nd Block period. However, they could not succeed to get the expected orders from overseas Customers to achieve 50% EO in the 1st Block period due to the critical global situation. Finally, they have fulfilled 100% EO in 2nd Block period and applied for redemption to RA, Pune. However, RA, Pune issued D/L informing that the firm has not fulfilled EO in 1st Block of EOP. RA, Pune has directed them to approach EPCG Committee to get approval for payment of composition fees 2% on duty saved amount proportionate to an unfulfilled portion of EO pertaining to the block (ref para 5.14 of HBP 2015-20) for extension of 1st block period. After due deliberation, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow condonation of delay for approaching the RA for extension in the first block Export obligation period subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block along with Rs. 10,000

			per Authorization. This has the approval of DG, DGFT.
16.	Balkrishna Industries Ltd, Mumbai HQREPCGPRAPP00158886AM22	0330051597 dated 04.10.2019	Request for condonation of delay in the installation of the Capital goods beyond the stipulated period: The applicant has stated that they are one of the leading manufacturers and exporters of Off-Highway tires in India exporting more than 85% of its products to more than 120 countries. As per said authorization, they have procured the Capital Goods namely “Small Chemical Weighing System with Auto Bag Management for Master Batch” vide Bills of Entry dated 07.02.2020. The firm could not install the CGs within six months from the date of BoE 07.02.2020. The said Capital Goods were to be installed latest by 06.08.2020. But due to Covid Pandemic gripped the country and travels were banned visit of the engineer to the site got delayed they could not install the CGs within the prescribed time period. They had requested RA Mumbai for an extension of 12 months i.e. upto 06.08.2021. However, their request is still pending with RA, Mumbai. Meanwhile, the first extension period of 12 months has expired on 6.8.2021. As regards, granting 2nd extension in the installation of CGs, it is not in the jurisdiction of RA. Hence, the firm has requested the EPCG Committee to grant an extension in the installation of CGs

			for a period up to 6.8.2022. However, Committee decided to call for a report from RA before taking a decision in the matter. The Committee decided to defer the case.
17.	Richa Creation, Surat HQRPRCAPPLY00149837AM22	5230016729 11.05.2015	dated Request for extension of 1st Block EO : The firm has stated that they could not fulfill 50% EO in the 1 st Block within the stipulated time i.e. 4 years due to poor financial conditions. They have completed the exports during the 2 nd block. The firm has requested for extension of 1 st block with a composition fee as per Exim Policy. After due deliberation, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow condonation of delay for approaching the RA for extension in the first block Export obligation period subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block along with Rs. 10,000/-. This has the approval of DG, DGFT.
18.	Richa Creation, Surat HQRPRCAPPLY00149860AM22	5230014023 08.05.2014	dated Request for extension of 1st Block EO: The firm has stated that they could not fulfill 50% EO in the 1 st Block within the stipulated time i.e. 4

			years due to poor financial conditions. They have completed the exports during the 2nd block. The firm has requested for extension of 1st block with a composition fee as per Exim Policy. After due deliberation, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow condonation of delay for approaching the RA for extension in the first block Export obligation period subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block along with Rs. 10,000/-. This has the approval of DG, DGFT.
19.	Shiv Health Foods LLP, Kota, Rajasthan	5630001119 dated 25.01.2017	Request for extension of 1st Block EO without payment of the composition fee of 2% : The firm has submitted that due to non-fulfillment of EO against 8 EPCG Authorization, they will have to pay a composition fee of approx Rs. 9.09 lakhs i.e. 2% on duty saved amount, which is very huge for them. In view of the above, the firm has requested for extension of 1st Block EO and a waiver of the composition fee of 2% for non-fulfillment of 1st block EO. After due deliberation and since there is no provision for waiver of payment of composition fee, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow

HQRPRCAPPLY00032511AM22

			condonation of delay for approaching the RA for extension in the first block subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block along with Rs. 10,000/-. This has the approval of DG, DGFT.
20.	Richa Creation, Surat HQRPRCAPPLY00149851AM22	5230014103 dated 20.05.2014	Request for extension of 1st Block EO: The firm has stated that they could not fulfill 50% EO in the 1st Block within the stipulated time i.e. 4 years due to poor financial conditions. They have completed the exports during the 2nd block. The firm has requested for extension of 1st block with a composition fee as per Exim Policy. After due deliberation, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow condonation of delay for approaching the RA for extension in the first block Export obligation period subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block along with Rs. 10,000/-. This has the approval of DG, DGFT.
21.	Shiv Health Foods LLP, Kota, Rajasthan	5630001158 dated 11.04.2017	Request for extension of 1st Block EO without payment of the composition fee of 2%:

	HQRPRCAPPLY00032568AM22		The firm has stated that they could not complete 50% EO in 1st Block within the stipulated time i.e. 4 years due to the COVID-19 pandemic. The firm has requested for relaxation of Para 5.14(c) of HBP 2015-20 for the payment of composition fee of 2% against above mentioned EPCG authorization for extension of the 1st block. In view of the above, the firm has requested for extension of 1st Block EO and a waiver of the composition fee of 2% for non-fulfillment of 1st block EO. After due deliberation and since there is no provision for waiver of payment of composition fee, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow condonation of delay for approaching the RA for extension in the first block subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block along with Rs. 10,000/-. This has the approval of DG, DGFT.
22.	Shiv Health Foods LLP, Kota, Rajasthan	5630001171 dated 01.05.2017	Request for extension of 1st Block EO without payment of the composition fee of 2% : The firm has stated that they could not complete 50% EO in 1st Block within the stipulated time i.e. 4 years due to the COVID-19 pandemic. The firm has requested for relaxation of Para 5.14(c) of HBP 2015-20 for the payment of composition fee of 2% against above mentioned EPCG

			authorization for extension of the 1st block. In view of the above, the firm has requested for extension of 1st Block EO and a waiver of the composition fee of 2% for non-fulfillment of 1st block EO. After due deliberation and since there is no provision for waiver of payment of composition fee, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow condonation of delay for approaching the RA for extension in the first block subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block. This has the approval of DG, DGFT.
23.	Shiv Health Foods LLP, Kota, Rajasthan HQRPRCAPPLY00032600AM22	5630001159 dated 11.04.2017	Request for extension of 1st Block EO without payment of the composition fee of 2% : The firm has stated that they could not complete 50% EO in 1st Block within the stipulated time i.e. 4 years due to the COVID-19 pandemic. The firm has requested for relaxation of Para 5.14(c) of HBP 2015-20 for the payment of composition fee of 2% against above mentioned EPCG authorization for extension of the 1st block. In view of the above, the firm has requested for extension of 1st Block EO and a waiver of the composition fee of 2% for non-fulfillment of

			1st block EO. After due deliberation and since there is no provision for waiver of payment of composition fee, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow condonation of delay for approaching the RA for extension in the first block subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block along with Rs. 10,000/-. This has the approval of DG, DGFT.
24.	Shiv Health Foods LLP, Kota, Rajasthan HQRPRCAPPLY00032656AM22	5630001173 dated 02.05.2017	Request for extension of 1st Block EO without payment of the composition fee of 2% : The firm has stated that they could not complete 50% EO in 1st Block within the stipulated time i.e. 4 years due to the COVID-19 pandemic. The firm has requested for relaxation of Para 5.14(c) of HBP 2015-20 for the payment of composition fee of 2% against above mentioned EPCG authorization for extension of the 1st block. 2. In view of the above, the firm has requested for extension of 1st Block EO and a waiver of the composition fee of 2% for non-fulfillment of 1st block EO. After due deliberation and since there is no provision for waiver of payment of composition fee, the Committee decided to recommend

			to DG for relaxation under Para 2.58 of FTP 2015-20 to allow condonation of delay for approaching the RA for extension in the first block subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block along with Rs. 10,000/-. This has the approval of DG, DGFT.
25.	Shiv Health Foods LLP, Kota, Rajasthan HQRPRCAPPLY00032576AM22	5630001118 dated 25.01.2017	Request for extension of 1 st Block EO without payment of the composition fee of 2% : The firm has stated that they could not complete 50% EO in 1st Block within the stipulated time i.e. 4 years due to the COVID-19 pandemic. The firm has requested for relaxation of Para 5.14 (c) of HBP 2015-20 for the payment of composition fee of 2% against above mentioned EPCG authorization for extension of the 1st block. In view of the above, the firm has requested for extension of 1st Block EO and a waiver of the composition fee of 2% for non-fulfillment of 1st block EO. After due deliberation and since there is no provision for waiver of payment of composition fee, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow

			condonation of delay for approaching the RA for extension in the first block subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block along with Rs. 10,000/-. This has the approval of DG, DGFT.
26.	Shiv Health Foods LLP, Kota, Rajasthan HQRPRCAPPLY00032545AM22	5630001124 dated 01.02.2017	Request for extension of 1 st Block EO without payment of the composition fee of 2% : The firm has stated that they could not complete 50% EO in 1st Block within the stipulated time i.e. 4 years due to the COVID-19 pandemic. The firm has requested for relaxation of Para 5.14 (c) of HBP 2015-20 for the payment of composition fee of 2% against above mentioned EPCG authorization for extension of the 1st block. In view of the above, the firm has requested for extension of 1st Block EO and a waiver of the composition fee of 2% for non-fulfillment of 1st block EO. After due deliberation and since there is no provision for waiver of payment of composition fee, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow condonation of delay for approaching the RA for extension in the first block Export obligation period subject to payment of composition fee of 2% on duty saved amount proportionate to

			unfulfilled portion of EO pertaining to first block along with Rs. 10,000/-.
			This has the approval of DG, DGFT.
27.	Sree Bhargavi Agro Tech, Andhra Pradesh HQREPCGPRAPP00140746AM22	2530000338 dated 08.01.2015	Request for extension of EOP : As per the ANF-2D form, the firm has stated that they could not apply for an extension of Block-wise and EOP within the stipulated time period i.e. 90 days due to being unaware of the Policy Provisions. However, Committee decided to call for a report from RA with details of EO fulfillment before taking a decision in the matter. The Committee decided to defer the case.
28.	Sahaja Granites Pvt. Ltd, Karnataka HQREPCGPRAPP00141457AM22	0730012907 dated 25.11.2013	Request for extension of 1st Block EO : The firm has stated that they could not apply for a Block-wise extension within the stipulated time period due to unaware of the Policy Provisions. However, Committee decided to call for a report from RA with details of EO fulfillment before taking a decision in the matter. The Committee decided to defer the case.
29.	Asian Thai Foods India (P) Ltd., Kolkata HQREPCGPRAPP00167860AM22	0230011789 dated 22.09.2016	Request for extension of 1st Block EO: The firm has stated that they could not fulfill 50% EO in the 1 st Block within the stipulated time i.e. 4

			years due to the global economic recession and economic slowdown. The firm has requested for extension of 1st block with a composition fee as per Exim Policy. After due deliberation, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow condonation of delay for approaching the RA for extension in the first block Export obligation period subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block along with Rs. 10,000/-. This has the approval of DG, DGFT.
30.	Alpine Spinweave Pvt. Ltd., Ahmedabad	0830009224 dated 01.02.2017	Request for extension of 1st Block EO for two years: The firm has stated that they could not fulfill 50% of EO in the 1st block within the stipulated time period. The firm further stated that the 1st block period expired on 01.02.2021 and up to 1st block expiry, they have exported 79.64% in terms of Rupees and 76.31% in terms of US\$. But they were not able to apply for 1st Block extension within three month time period. The firm has requested for extension of 1st block for two years. After due deliberation, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow

			condonation of delay for approaching the RA for extension in the first block Export obligation period subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block. This has the approval of DG, DGFT.
31.	Sooraj Fab, Maharashtra HQRPRCAPPLY00144231AM22	5230012912 dated 13.11.2013	Request for extension of EOP : The firm has stated that they could not fulfill the EO within the stipulated time period due to some financial reason. The Committee did not find merit in the request decided to reject the request.
32.	NDM Sea Food Processors and Exporter Pvt. Ltd., Kolkata HQREPCGPRAPP00167157AM22	0230014340 dated 18.3.2020	Request for condonation for late submission of installation certificate: The firm has mentioned that the CG arrived at Kolkata Port on 31.07.2020 during the lockdown period. As a result, the Indian team could not arrive to install the equipment. Therefore, they could not submit Installation Certificate within the stipulated time. In view of the above, the firm has requested for condonation of delay in submission of Installation Certificates beyond stipulated time period which was issued by Chartered Engineer on 02.08.2021

			in respect of above EPCG Authorizations. The Committee deliberated upon the case and decided to direct the applicant to first approach RA interms of Para 5.04 of HBP for condonation of delay in submission of installation certificate.
33.	Sparsha Pharma International Pvt. Ltd., Hyderabad HQRPRCAPPLY00092197AM21	0930004218 dated 22.07.2008	Request for extension of EOP : The firm has stated that they could fulfill only 35% (USD 5,68,845) of EO within the extended EOP i.e. 19.07.2021. They could not fulfill 100% EO due to COVID-19 Pandemic. Now, the firm has also informed that they have orders worth close to USD 2,00,000 and INR 1,46,00,000/- in hand that needs to be executed with which they will achieve 44% and 74% of export obligation in terms of USD and INR respectively. In view of the above, the firm has requested for extension of EOP for another two years to fulfill the remaining export obligation. After due deliberation, the Committee decided that the applicant may approach RA for extension in EOP in accordance with Notification No. 28 dated 23.09.2021.
34.	Ankur Udyog Ltd., Gorakhpur, U.P. HQRPRCAPPLY00167611AM22	1530001009 dated 27.08.2013	Request for extension of EOP for two years : The firm has informed that they could not fulfill the EO on time mainly due to the adverse effect of the Covid-19 pandemic on

			business. It is also stated by the firm that earlier due to low demand in the international market as well as cheaper prices offered by other countries along with dumping excess PSY Yarn in India their exports suffered. Therefore, they could not complete EO within the stipulated time. In view of the above, the firm has requested for extension in EOP for a further period of two beyond their first extended period of 2 years already availed. After due deliberation, the Committee decided that the applicant may approach RA for extension in EOP in accordance with Notification No. 28 dated 23.09.2021.
35.	Ankur Udyog Ltd., Gorakhpur, U.P. HQRPRCAPPLY00167618AM22	1530001008 dated 27.08.2013	Request for extension of EOP for two years: The firm has informed that they could not fulfill the EO on time mainly due to the adverse effect of Covid-19 pandemic on business. It is also stated by the firm that earlier due to low demand in the international market as well as cheaper price offered by other countries along with dumping excess PSY Yarn in India their exports suffered. Therefore, they could not complete EO within the stipulated time. In view of the above, the firm has requested for extension in EOP for a further period of two beyond their first extended period of 2 years already availed.

			After due deliberation, the Committee decided that the applicant may approach RA for extension in EOP in accordance with Notification No. 28 dated 23.09.2021.
36.	Kusum Creation, Surat HQRPRCAPPLY00104954AM21	5230001418 dated 06.12.2006	Request for extension of EOP for further 3 years: Earlier, the firm vide letter dated 01.07.2020 requested for extension of EOP for further 2 years in respect of EPCG Authorization 5230001418 dt.06.12.2006. The applicant has stated that they have already taken 4 years extension from RA, Surat from 06.12.2014 to 05.12.2018 of EPCG license but they could not complete of export within this period because of the Custom Registration procedure and late extension received by them from RA, Surat. The request was examined by the EPCG Committee in its meeting held on 14.10.2020. The decision of the Committee is as under: <i>“The applicant has stated that they have already taken 4 years extension in EOP from RA, Surat (from 06.12.2014 to 05.12.2018) against the EPCG Authorisation no. 05230001418 dated 06.12.2006 issued under the 3% EPCG duty Scheme. They could not complete the export within this period because of the Custom Registration procedure and late extension received by them from RA, Surat.</i>

			<i>The Committee deliberated upon the case and noted that the extended EOP has already expired on 05.12.2018. It was decided to reject the request as there is no merit in the case."</i> The Committee deliberated the case at length. The Committee observed that there is no provision to extend the EOP beyond the maximum permissible period. Hence, the Committee decided to maintain rejection.
37.	Kobelco Construction Equipment India Pvt. Ltd, Noida HQRPRCAPPLY00124726AM22	0530166333 dated 23.11.2015	Request for condonation for late submission of Installation certificate: The firm has stated that they could not submit Installation Certificate within the stipulated time period which was issued by Chartered Engineer on 06.01.2016 due to unforeseen circumstances . Committee observed that, as per para 5.04 of HBP, Authorization holder shall produce, within six months from date of completion of import, to the concerned RA, a certificate from the jurisdictional Customs authority or an independent Chartered Engineer, at the option of the authorisation holder, confirming installation of capital goods at factory/premises of authorization holder or his supporting manufacturer(s). The RA may allow one time extension of the said period for producing the certificate by a maximum period of 12 months with a composition fee of Rs.5000/-. Where the authorisation holder opts for independent Chartered Engineer's

			certificate, he shall send a copy of the certificate to the jurisdictional Customs Authority for intimation/record. After due deliberation, the Committee decided that the applicant should submit relevant documentary evidence as to when they have send a copy of the installation certificate to the jurisdictional Customs Authority for intimation and record? The Committee decided to defer the case.
38.	Jagdamba Prints Pvt. Ltd., Surat HQRPRCAPPLY00123223AM22	5230015494 dated 12.11.2014	Request for extension of 1st Block and EOP: The firm has stated that they could neither fulfill 50% of EO in the 1st Block i.e. 4 years nor fulfill 100% EO within the stipulated time i.e. 6 years due to poor financial condition & COVID-19 pandemic. The firm has further stated that they have orders in hand. The composition fee of Rs. 48,139/- and EO Extension Rs. 73,010/- has also been paid. The firm has requested for extension of 1st Block and EOP up to 8 years in order to fulfill their EO against the above license. After due deliberation, the Committee decided that the applicant may approach RA for extension in EOP in accordance with Notification No. 28 dated 23.09.2021. The Committee further decided to

			recommend to DG under Para 2.58 of FTP 2015-20 to allow extension in the 1st block Export obligation period subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block and payment Rs. 10,000/-. This has the approval of DG, DGFT.
39.	Bhakti Knits, Surat HQRPRCAPPLY00099258AM21	5230017777 dated 07.08.2015	Request to condone non-mentioning of EPCG Authorisation No. 5230017777 dt. 07.08.2015 on Shipping Bills: The firm has stated that they have made direct physical exports through JNPT (Jawaharlal Nehru Port Trust). The firm has informed that they could not mention EPCG No. 5230017777 dt.07.08.2015 on the Shipping Bills no. 4846959 dt.14.05.2018, 6588240 dt.29.08.2019, 7662404 dt.17.10.2019 and 3024642 dt.05.06.2020. In their case, Shipping bills were not being attached at the time of filing of application due to non-declaration of EPCG Authorization number by CHA before carting of goods on the said shipping bills. Accordingly, the firm has requested to condone the error of non-declaration of EPCG Authorization numbers on Shipping Bills concerned in terms of DGFT Policy Circular No. 7/2002.

			The Committee deliberated upon the case and decided to defer it with the direction to call a report from RA along with copies of shipping bills.
40.	Hariyali Foods Co. Pvt. Ltd., Kolkata HQRPCGPRAPP00167809AM22	0230011198 dated 06.04.2016	Request for extension of 1st Block EO: The firm has stated that they could not fulfill 50% EO in the 1st Block within the stipulated time i.e. 4 years due to the global economic recession and economic slowdown. The firm has requested for extension of 1st block with a composition fee as per Exim Policy. After due deliberation, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow condonation of delay for approaching the RA for extension in the first block subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block. This has the approval of DG, DGFT.
41.	S.P. Creation, Surat HQRPRCAPPLY00149993AM22	5230018469 dated 26.10.2015	Request for extension of 1st Block EO: After due deliberation, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow condonation of delay for approaching the RA for extension

			in the first block subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block along with Rs. 10,000 per Authorization. This has the approval of DG, DGFT.
42.	Krishna Impex, Surat HQRPRCAPPLY00150003AM22	5230023959 dated 29.03.2017	Request for extension of 1st Block EO: After due deliberation, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow condonation of delay for approaching the RA for extension in the first block subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block. This has the approval of DG, DGFT.
43.	Amarkantak Foods Pvt. Ltd., Jabalpur HQRPRCAPPLY00122359AM22	1130002612 dated 28.06.2013	Request for extension of EOP for two years: The firm has stated that they could not complete 100% EO within the stipulated time i.e. 6 years due to the COVID-19 pandemic. The firm has requested for extension of EOP for two years in order to fulfill their EO. After due deliberation, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow

			condonation of delay for approaching the RA for extension in the EO period beyond 6 years for two year extension subject to payment of composition fee as per Policy plus Rs.10,000/- This has the approval of DG, DGFT.
44.	NDM Sea Food Processors and Exporter Pvt. Ltd., Kolkata HQREPCGPRAPP00167187AM22	0230013961dated 23.10.2019	Request for condonation for late submission of installation certificate: The firm has stated that they imported CG on 29.10.2019 from Vietnam. The material imports were a part of the shrimp processing machinery and according to the contract, it was to be installed by a Vietnamese company named Namdung Ltd. But, due to lockdown, the flights were non-operational. Hence, they took special permission from Indian Embassy in Hanoi and could finally bring them to India and the installation of CG was completed. In view of the above, the firm has requested for condonation of delay in submission of Installation Certificates beyond stipulated time period which was issued by Chartered Engineer on 02.08.2021 in respect of above EPCG Authorizations. The Committee deliberated upon the case and decided to direct the applicant to first approach RA for condonation of delay in submission of installation

			certificate interms of para 5.04 of HBP.
45.	N.A. Trading, Kolkata HQREPCGPRAPP00105719AM22	0230008570 22.01.2013	dated Request for extension of 1st Block and EOP for 2 years: The firm has stated that they could neither fulfill 50% EO in 1 st Block nor 100% EO within stipulated time i.e. 8 years due to COVID-19 pandemic. Now, the firm has further stated that they have Export Orders. Therefore, the firm has requested for extension of 1 st Block and EOP for 2 years in order to fulfill their EO. After due deliberation, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow condonation of delay for approaching the RA for extension in the first block subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block along with Rs. 10,000 per Authorization. In respect of EO extn beyond 8 years, the Committee decided that the applicant may approach RA for extension in EOP in accordance with Notification No. 28 dated 23.09.2021. This has the approval of DG, DGFT.
46.	N.A. Trading, Kolkata	0230009728 28.08.2014	dated Request for extension of 1st Block and EOP for 2 years :

	HQREPCGPRAPP00105696AM22		The firm has stated that they could neither fulfill 50% EO in 1st Block nor 100% EO within the stipulated time i.e. 6 years due to COVID-19 pandemic. Now, the firm has further stated that they have Export Orders. Therefore, the firm has requested for extension of 1st Block and EOP in order to fulfill their EO against the above license. After due deliberation, the Committee decided that the applicant may approach RA for extension in EOP in accordance with Notification No. 28 dated 23.09.2021. The Committee further decided to recommend to DG under Para 2.58 of FTP 2015-20 to allow extension in the 1st block Export obligation period subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block and payment Rs. 10,000/-. This has the approval of DG, DGFT.
47.	NDM Sea Food Processors and Exporter Pvt. Ltd., Kolkata	0230014351dt. 23.03.2020	Request for condonation for late submission of installation certificate: The firm has stated that the CG arrived at Kolkata Port on 13.06.2020. After the CG was received the same were to be installed by the Danfoss team. But, they could not arrive in India due to lockdown during that period and could finally bring them to India and the installation of CG was

			completed. In view of the above, the firm has requested for condonation of delay in submission of Installation Certificates beyond stipulated time period which was issued by Chartered Engineer on 02.08.2021 in respect of above EPCG Authorizations. The Committee deliberated upon the case and decided to direct the applicant to first approach RA for condonation of delay submission of installation certificate in terms of para 5.04 of HBP.
48.	NDM Sea Food Processors and Exporter Pvt. Ltd., Kolkata HQREPCGPRAPP00167133AM22	0230014266 dated 17.02.2020	Request for condonation for late submission of installation certificate: The firm has stated that the CG arrived at Kolkata Port on 13.06.2020. After the CG was received the same were to be installed by the Danfoss team. But, they could not arrive in India due to lockdown during that period and could finally bring them to India and the installation of CG was completed. In view of the above, the firm has requested for condonation of delay in submission of Installation Certificates beyond stipulated time period which was issued by Chartered Engineer on 02.08.2021 in respect of above EPCG Authorizations. The Committee deliberated upon the case and decided to direct the

			applicant to first approach RA for condonation of delay submission of installation certificate in terms of para 5.04 of HBP.
49.	NDM Sea Food Processors and Exporter Pvt. Ltd., Kolkata HQREPCGPRAPP00167147AM22	0230014227 dated 29.01.2020	Request for condonation for late submission of installation certificate: The firm has stated that the CG was imported from Vietnam and arrived in India on 15.01.2020 at Kolkata Port. After obtaining clearance from port authorities and according to the contract, it was to be installed by a Vietnamese company named Namdung Ltd. But, due to lockdown, the flights were non-operational. Therefore, they could not submit Installation Certificates within the stipulated time. In view of the above, the firm has requested for condonation of delay in submission of Installation Certificates beyond stipulated time period which was issued by Chartered Engineer on 02.08.2021 in respect of above EPCG Authorizations. This has the approval of DG, DGFT.
50.	N.A. Trading, Kolkata HQREPCGPRAPP00105750AM22	0230011816 dated 27.09.2016	Request for extension of 1st Block and EOP for 2 years: The firm has stated that they could not fulfill 50% EO in 1st within the stipulated time i.e. 4 years due to the COVID-19 pandemic. Now, the firm has further stated that they

			have Export Orders. Therefore, the firm has requested for extension of 1st Block and EOP in order to fulfill their EO against the above license. It is submitted that the EO period is valid upto 26.09.2022 against EPCG Authorization No. 0230011816 dt. 27.09.2016. Therefore, the request of applicant i.e. the extension of 1st Block should only be considered. After due deliberation, the Committee decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 to allow condonation of delay for approaching the RA for extension in the first block Export obligation period subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block. This has the approval of DG, DGFT.
51.	NDM Sea Food Processors and Exporter Pvt. Ltd., Kolkata HQREPCGPRAPP00167066AM22	0230014399 dated 12.05.2020	Request for condonation for late submission of installation certificate: The firm has stated that due to Covid-19, the CG arrived quite late on 29.09.2021. It took some time to obtain clearance from port authorities. Therefore, they could not submit Installation Certificate within the stipulated time. In view of the above, the firm has requested for condonation of delay in submission of Installation Certificates beyond stipulated time period which was issued by Chartered Engineer on 02.08.2021.

			in respect of above EPCG Authorizations. The Committee deliberated upon the case and decided to defer the case for verifying dates mentioned in agenda as there appears some discrepancy.
52.	Rashi Steel and Power Limited, Bilaspur (Chhattisgarh) HQREPCGPRAPP00123452AM22	i. 0530161651 dated 04.10.2013 ii. 0530162220 dated 28.01.2014 iii. 0530164408 dated 19.02.2015	Request for extension of EOP for two years and condone the composition fees for non-fulfillment of 1st Block EO: The firm has stated that they faced an excessive financial crunch and resulting to that their account had become NPA in the month of Oct 2016, the category of the bank as per the notification and guidelines of RBI. However, they continued production at a low capacity level and tried to coup up from the worst condition. At present, NSR has a little bit increased, and being good assesses, they have started planning for necessary compliances towards the respective subject matter. The firm has further stated that they could not fulfill 100% EO within the stipulated time due to the COVID-19 pandemic. As per the D/L issued by CLA, New Delhi demands letters for the payment of composition fees of Rs. 487,616.00, Rs. 588,276.00 and Rs. 720,981.00 against EPCG Authorization Nos. 0530161651 dt. 04.10.2013, 0530162220 dt. 28.01.2014 and 0530164408 dt. 19.02.2015 respectively as they could not fulfill the 50% EO in the 1st Block in terms of Para 5.14 (c) of HBP 2015-20. After due deliberation, the

			Committee decided that the applicant may approach RA for extension in EOP in accordance with Notification No. 28 dated 23.09.2021. Since there is no provision for extension of 1st Block without composition fee, the Committee further decided to recommend to DG under Para 2.58 of FTP 2015-20 to allow extension in the 1st block subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block and payment Rs.10,000/- per authorization. This has the approval of DG, DGFT.
53.	Caddie Hotels Pvt. Ltd., New Delhi HQRPRCAPPLY00129450AM22	0530165053 dated 01.06.2015	Request for extension of 1st Block and EOP : The firm has stated that they could not complete 100% EO within the stipulated time i.e. 6 years due to the COVID-19 pandemic. CLA, New Delhi vide D/L dated 09.04.2021 advised the firm to approach EPCG Committee as they have not extended the 1st Block into the 2nd Block. Therefore, the firm has requested for extension of 1st Block and EOP in order to fulfill their EO. After due deliberation, the Committee decided that the applicant may approach RA for extension in EOP in accordance with Notification No. 28 dated

			23.09.2021. The Committee further decided to recommend to DG under Para 2.58 of FTP 2015-20 to allow extension in the 1st block Export obligation period subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block and payment Rs. 10,000/-. This has the approval of DG, DGFT.
54.	Caddie Hotels Pvt. Ltd., New Delhi HQRPRCAPPLY00129509AM22	0530165054 dated 01.06.2015	Request for extension of 1st Block and EOP : The firm has stated that they could not complete 100% EO within the stipulated time i.e. 6 years due to the COVID-19 pandemic. CLA, New Delhi vide D/L dated 09.04.2021 advised the firm to approach EPCG Committee as they have not extended the 1st Block into the 2nd Block. Therefore, the firm has requested for extension of 1st Block and EOP in order to fulfill their EO. After due deliberation, the Committee decided that the applicant may approach RA for extension in EOP in accordance with Notification No. 28 dated 23.09.2021. The Committee further decided to recommend to DG under Para

			2.58 of FTP 2015-20 to allow extension in the 1st block subject to payment of composition fee of 2% on duty saved amount proportionate to unfulfilled portion of EO pertaining to first block and payment Rs.10,000/-. This has the approval of DG, DGFT.
55.	Vrunda Vitthal Polynet Ltd., Gujarat HQREPCGPRAPP00154145AM22	5230025654 dated 26.12.2017	Request for regularisation of excess duty credit utilized within 10% on EPCG Authorization: The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year and to

			the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorization. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. This has the approval of DG, DGFT.
56.	Rajnandini Creation, Surat HQRPRCAPPLY00087156AM21	5230007825 dated 02.12.2010	Request for regularisation of excess duty credit utilized within 10% on EPCG Authorization: The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year and to

			the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorisation. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. This has the approval of DG, DGFT.
57.	Anubha Industries Pvt. Ltd., Surat HQREPCGPRAPP00143382AM22	5230014243 dated 06.06.2014	Request for regularisation of excess duty credit utilized within 10% on EPCG Authorization: The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year and to

			the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorisation. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. This has the approval of DG, DGFT.
58.	Glass Wall System (India) Pvt. Ltd., Mumbai HQREPCGPRAPP00143382AM22	0330036077 dated 13.06.2013	Request for regularisation of excess duty credit utilized within 10% on EPCG Authorization: The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the para 5.16(a) of HBP 2015-20,

			subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorisation. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. This has the approval of DG, DGFT.
59.	Ciron Drugs and Pharmaceuticals Pvt. Ltd., Mumbai HQRPRCAPPLY00081108AM21	0330046311 dated 31.01.2017	Request for regularisation of excess duty credit utilized within 10% on EPCG License No. 0330046311 dt.31.01.2017 – reg. The applicant has stated that at the time of import they have utilized excess duty saved value which is less than 10% permitted as Para 5.16 (a) of HBP. However, there was a delay in the payment of differential fees. The firm has stated that they applied for EODC to RA, Mumbai after completion of EO proportionate to duty save value utilized. RA, Mumbai issued D/L dated 28.01.2021 informed that they have availed excess duty saved amount but not deposit the fee in time as per P.N.22 dt. 31.7.2019 therefore, RA, Mumbai advised them to approach to DGFT(HQ), New Delhi. In view of the above, the firm has requested to condone the delay and allow to pay an additional fee as per Public Notice No. 22/2015- 20 dated 31.07.2019 against the above

			license. The Committee deliberated upon the case and decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorisation. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. This has the approval of DG, DGFT.
60.	Ciron Drugs and Pharmaceuticals Pvt. Ltd., Mumbai HQRPRCAPPLY00081131AM21	0330049274 dated 22.05.2018	Request for regularisation of excess duty credit utilized within 10% on EPCG Authorization: The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition

			fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorisations. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. This has the approval of DG, DGFT.
61.	Rich Prints Pvt. Ltd., Mumbai HQRPRCAPPLY00092123AM21	0330032118 dated 15.03.2012	Request for regularisation of excess duty credit utilized within 10% on EPCG Authorization: The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition

				fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorisations. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. This has the approval of DG, DGFT.
62.	Powerica Ltd., Mumbai HQREPCGPRAPP00114174AM22	0330005264 23.02.2004	dated	Request for regularisation of excess duty credit utilized within 10% on EPCG Authorization: The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition

				fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorisations. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. This has the approval of DG, DGFT.
63.	Powerica Ltd., Mumbai HQREPCGPRAPP00114186AM22	0330013140 04.09.2006	dated	Request for regularisation of excess duty credit utilized within 10% on EPCG Authorization: The applicant has requested to allow regularization of late payment of additional fee to cover excess imports. The Committee noted that para 5.16 (a) of HBP 2015-20, as amended, provides that if authorization issued has been utilized for import of goods in excess of duty saved amount indicated on the authorization by not more than 10%, the RA may accept additional fee to cover excess imports effected, in terms of duty saved amount, even beyond one month but within two years of the excess import taking place, subject to payment of composition

		fee of Rs. 5000/- per authorization. The Committee deliberated upon the case and decided to recommend to DG for relaxation under Para 2.58 of FTP 2015-20 for condonation of procedural lapse of delay of more than a month in payment of fee for excess duty saved amount as envisaged in the para 5.16(a) of HBP 2015-20, subject to payment of composition fee of Rs. 5000/- per year and to the condition that the excess utilization is not more than 10% of duty saved mentioned in the subject EPCG authorisations. The party is also required to pay an additional composition fee of Rs. 5,000/- for each year of delay beyond the expiry of the period of two years of the excess import taking place. This has the approval of DG, DGFT.
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[DGFT= Directorate General of Foreign Trade, DG = Director General, FTP = Foreign Trade Policy, HBPv1 = Handbook of Procedure Vol. I, EO = Export Obligation, EODC = Export Obligation Discharge Certificate, EOP = Export Obligation Period, B.O.E. =Bill of Entry, EPCG = Export Promotion Capital Goods, RA = Regional Authority, BG = Bank Guarantee, FFE = Free Foreign Exchange, IEC = Importer-Exporter Code, DoR = Department of Revenue, IEM = Industrial Entrepreneurs Memorandum, RCMC = Registration-cum-Membership-Certificate.]

The meeting ended with a vote of thanks to the Chair.

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